TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART III, SECTION 4

TELECOM REGULATORY AUTHORITY OF INDIA
NOTIFICATION
New Delhi, the 4th November, 2026

TELECOM COMMERCIAL COMMUNICATIONS CUSTOMER PREFERENCE (FOURTH AMENDMENT) REGULATIONS, 2026
(09 of 2026)

No. D-27/1/(7)/2026-QoS (E-21037): - In exercise of the powers conferred upon it by section 36, read with sub-clause (v) of clause (b) and clause (c) of sub-section (1) of section 11, of the Telecom Regulatory Authority of India Act 1997 (24 of 1997), the Telecom Regulatory Authority of India hereby makes the following regulations further to amend the Telecom Commercial Communications Customer Preference Regulations, 2018 (6 of 2018), namely:-

1. (1) These regulations may be called the Telecom Commercial Communications Customer Preference (Fourth Amendment) Regulations, 2026 (09 of 2026).
   (2) These regulations shall apply throughout the territory of India.
   (3) They shall come into force from the date of their publication in the Official Gazette.

2. The regulation 35A of the Telecom Commercial Communications Customer Preference Regulations, 2018 (6 of 2018), as inserted by the Telecom Commercial Communications Customer Preference (Third Amendment) Regulations, 2026 (5 of 2026) shall come into force from such date as the Authority may, by notification in the Official Gazette, appoint.

4/11/2026

(Pushpendra Kumar Singh)
Secretary (Incharge), TRAI

सचिव/Secretary
भारतीय दूरसंचार विनियामक प्राधिकरण
Telecom Regulatory Authority of India
नई दिल्ली/New Delhi

Note 1: The principal regulations were published in the Gazette of India, Extraordinary, Part III, Section 4 vide notification No. 311-04/2017-QoS dated 19th July 2018 and amended vide:

(i) Notification No.- 311-04/2017- QoS dated 21st December, 2018 (10 of 2018).
(ii) Notification No.- RG-25/(25)/2023-QoS dated 12th February, 2025 (1 of 2025).
(iii) Notification No.- RG-25/(25)/2023-QoS dated 18th September, 2026 (5 of 2026).

Disclaimer: In case of any discrepancy between English version and Hindi version of these regulations, the English version shall prevail